



GOVERNMENT OF JAMMU AND KASHMIR  
Department of Rural Development and PR  
Civil Secretariat, Srinagar/**Jammu**

NOTIFICATION

Srinagar, the 16<sup>th</sup> November, 2018

SRO- 508.- In exercise of the powers conferred by Section 80 of the Jammu and Kashmir Panchayati Raj Act, 1989, the Government hereby direct that in the Jammu and Kashmir Panchayati Raj Rules, 1996, the following amendments shall be made; namely:-

**1. Following Proviso shall be added to Rule 21 :**

“Provided that in any given case, the District Panchayat Election Officer, may order that polling of a constituency may take place outside the area of such Halqa Panchayat with the prior approval of the Election authority”.

**2. Rule 74 shall be substituted by the following:-**

“Oath.- (1) Every candidate who desires to contest the election of Sarpanch/Panch shall have to take an oath as per “Form 4” of the rules before the prescribed authorities.

(2) The prescribed authorities for the purpose of sub-rule (1) shall be:-

- a) Returning Officer or Assistant Returning Officers subordinate to him; or
- b) Executive Magistrate of the first class; or
- c) Judicial Magistrate of the first class;
- d) or any other person authorized by the Election Authority for the purpose.”

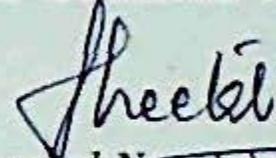
**3. After Rule 74, the following rule shall be added as 74-A;-**

“**74-A. Oath of office.-** (1) Every Sarpanch/Panch/Member Panchayati Adalat/Chairman of Panchayati Adalat/Chairman of Block Development Council as the case may be shall make and subscribe an oath of affirmation according to “**Form 4-A**” set out for the purpose.

(2) The Block Development Officer, of the concerned block shall be the prescribed authority for administering the oath of office of the Sarpanch/Panch/Members of Panchayati Adalat at the concerned block level and District Panchayat Officer of the concerned District shall be the prescribed authority for administering oath of office of Chairperson of Block Development Council and Panchayati Adalat.

(3) After the oath is made and subscribed in the aforesaid manner, it shall be forwarded to the concerned Secretary of the Halqa Panchayat/Block Development Council or Panchayati Adalat as the case may be for record.

(4) The Halqa Panchayat shall conduct its business on any procedure prescribed hereinafter."



(Sheetal Nanda) IAS 16/11/18

Secretary to the Government,

Department of Rural Development & PR

No.:-RD/Panch/60/2018

Dated: -/6 -11-2018

Copy to the:-

- 01 Advisor (V) to the Hon'ble Governor.
- 02 All Financial Commissioners
- 03 Principal Secretary to the Hon'ble Governor
- 04 All Principal Secretaries to the Government
- 05 Chief Electoral Officer, J&K, Srinagar.
- 06 All Commissioner/Secretaries to the Government.
- 07 Divisional Commissioner, Kashmir.
- 08 Divisional Commissioner, Jammu.
- 09 Inspector General of Police, Jammu/Kashmir.
- 10 All Deputy Commissioners, Jammu and Kashmir
- 11 Director General, Rural Development Department Jammu
- 12 Director Rural Development Department Kashmir
- 13 Director, Local Bodies, Kashmir/Jammu
- 14 All Assistant Commissioner Development.
- 15 All District Panchayat Officers.
- 16 General Manager, Government Press, Kashmir for publication.
- 17 General Manager, Government Press, Jammu for publication.
- 18 Private Secretary to the Chief Secretary, J&K, Srinagar.
- 19 Private Secretary to Secretary to the Government, Department of Rural Development & PR for information of Secretary.
- 20 In-charge Departmental Website.
- 21 Government Order file (w.3.s.c).

**FORM No.4-A**

**(See Rule No.74-A)**

I \_\_\_\_\_ having been elected/nominated as Sarpanch/Panch of Halqa Panchayat/Member in Panchayati Adalat/Chairman of Panchayati Adalat/Chairman,Block Development Council\_\_\_\_\_ do swear in the name of God/solemnly affirm that I will duly and faithfully and to the best of my ability, knowledge and judgment perform the duties of my office without fear or favour or affection or ill-will.

**Signature**